

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-648/(ND)/2019

IN THE MATTER OF:

Mr. Sudhir Gupta

vs

M/s Edward Keventer Successors Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Financial Creditor :

For the Corporate Debtor :

Order delivered on 09.07.2019

ORDER

A request for adjournment has been made by learned counsel for the corporate debtor which has not been opposed by learned counsel for the petitioner. Post the matter

09.07.2019

-sd-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

-sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar